Continued from previous page...

The Basis of Allotment was finalised in consultation with the Designated Stock Exchange, being BSE Limited on September 26, 2025.

1) Allotment to Individual Investors (After Technical Rejections)

The Basis of Allotment to the Individual Investors, who have Bid at cut-off Price or at or above the Issue Price of Rs. 70/- per Equity Share, was finalized in consultation with BSE Limited. The category has been subscribed to the extent of 31.43 times. The total number of Equity Shares Allotted in this category is 6,20,000 Equity Shares to 155 successful applicants. The details of the Basis of Allotment of the said category is as under:

Sl no	No. of Shares Applied for (Category wise)	No. of Applications Received	% of Total	Total No. of Shares applied in each category	% to Total	No. of Equity Shares Allotted per Applicant	Ratio	Total No. of shares allocated/ allotted
1	4,000	4,872	100.00	1,94,88,000	100.00	4,000	7 : 220	6,20,000
	TOTAL	**4,872**	**100.00**	**1,94,88,000**	**100.00**			**6,20,000**

2) Allotment to Non-Institutional Investors- Above Rs. 2 Lakhs and Upto Rs.10 Lakhs (After Technical Rejections)

The Basis of Allotment to the Non-Institutional Investors, who have Bid at cut-off Price or at or above the Issue Price of Rs. 70/- per Equity Share, was finalized in consultation with BSE Limited. The category has been subscribed to the extent of 25.27 times. The total number of Equity Shares Allotted in this category is 88,000 Equity Shares to 14 successful applicants. The details of the Basis of Allotment of the said category is as under:

Sr. No	No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	No. of Equity Shares Allotted per Applicant	Ration of allottees to applicants	Total No. of shares allocated/alloted
1	6000	312	90.96	18,72,000	84.17	6,000	1 : 24	78,000
2	8000	9	2.62	72,000	3.24	6,000	0:0	0
3	10000	5	1.46	50,000	2.25	6,000	0:0	0
4	12000	4	1.17	48,000	2.16	6,000	0:0	0
5	14000	13	3.79	1,82,000	8.18	6,000	1 : 13	6000
6	8000 to 14000 (Allottees)	-	0.00	-	0.00	6,000	1 : 1	4000
	Total	**343**	**100.00**	**22,24,000**	**100.00**			**88,000**

Please Note : 2 (Two) lot of 2000 shares have been allocated to All the 1 Successful Allottees from Category 8000 to 14000 (except Category 6000).

3) Allotment to Non-Institutional Investors- Above Rs.10 Lakhs (After Technical Rejections)

The Basis of Allotment to the Non-Institutional Investors, who have Bid at cut-off Price or at or above the Issue Price of Rs. 70/- per Equity Share, was finalized in consultation with BSE Limited. The category has been subscribed to the extent of 30.64 times. The total number of Equity Shares Allotted in this category is 1,78,000 Equity Shares to 29 successful applicants. The details of the Basis of Allotment of the said category is as under:

Sr. no	No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	No. of Equity Shares Allotted per Applicant	Ration of allottees to applicants	Total No. of shares allocated/alloted
1	16000	307	94.46	49,12,000	90.06	6,000	28:307	1,68,000
2	18000	10	3.08	1,80,000	3.30	6,000	1:10	6,000
3	20000	2	0.62	40,000	0.73	6,000	0:0	0
4	22000	1	0.31	22,000	0.40	6,000	0:0	0
5	24000	1	0.31	24,000	0.44	6,000	0:0	0
6	36000	1	0.31	36,000	0.66	6,000	0:0	0
7	70000	2	0.62	1,40,000	2.57	6,000	0:0	0
8	100000	1	0.31	1,00,000	1.83	6,000	0:0	0
9	4000 Additional share will be allotted to successful allottees from Sr. no. 1 to 8 = 4000 shares in ratio of 2:29					1,000	2 : 206	2,000
	TOTAL	**325**	**100.00**	**5454000**	**100.00**			**1,78,000**

4) Allotment to QIBs excluding Anchor Investors (After Technical Rejections)

Allotment to QIBs, who have bid at the Issue Price of Rs. 70/- per Equity Share or above, has been done on a proportionate basis in consultation with BSE Limited. This category has been subscribed to the extent of 1.22 times of QIB portion. As per the SEBI Regulations, Mutual Funds were Allotted 5% of the Equity Shares of QIB Portion available i.e., NIL Equity Shares and other QIBs and unsatisfied demand of Mutual Funds were Allotted the remaining available Equity Shares i.e., 3,52,000 Equity Shares on a proportionate basis. The total number of Equity Shares Allotted in the QIB Portion is 3,52,000 Equity Shares which were allotted to 2 successful QIB Investors. The category-wise details of the Basis of Allotment are as under:

Category	FI'S/BANK'S	MF'S	IC'S	NBFC'S	AIF	FPC/FII	Others	Total
QIB	-	-	-	-	-	3,52,000	-	3,52,000

5) Allocation to Market Maker (After Technical Rejections & Withdrawal): The Basis of Allotment to Market Maker who have bid at Issue Price of ₹70/- per Equity Shares or above, was finalized in consultation with BSE Limited. The category was subscribed 1.00 times i.e. for 94,000 Equity Shares the total number of shares allotted in this category is 94,000 Equity Shares. The category wise details of the Basis of Allotment are as under:

Sr. no	No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	Proportionate shares available	Ration of allottees to applicants	Total No. of shares allocated/allotted
1	94.000	1	100.00	94.000	100.00	94.000	1:1	94,000
	TOTAL	**1**	**100.00**	**94,000**	**100.00**			**94,000**

6) Allotment to Anchor Investors (After Technical Rejections)

The Company in consultation with the BRLM has allocated 5,28,000 Equity Shares to 4 Anchor Investors at the Anchor Investor issue price of Rs. 70/- per Equity Shares in accordance with the SEBI ICDR Regulations. This represents 60% of the QIB Category.

CATEGORY	FIS/BANKS	MF'S	IC'S	NBFC'S	AIF	FPI/FPC	VC'S
ANCHOR	-	-	-	-	1,92,000	3,36,000	-

The Board of Directors of our Company at its meeting held on September 26, 2025 has taken on record the basis of allotment of Equity Shares approved by the Designated Stock Exchange, being BSE Limited and has allotted the Equity Shares to various successful applicants. The Allotment Advice Cum Refund Intimation will be dispatched to the address of the investors as registered with the depositories. Further, instructions to the SCSBs have been dispatched/ mailed for unblocking of funds and transfer to the Public Issue Account on or before September 29, 2025 and payment to non-Syndicate brokers have been issued on September 29, 2025. In case the same is not received within ten days, investors may contact the Registrar to the Issue at the address given below. The Equity Shares allotted to the successful allottees shall be uploaded on or before September 17, 2025 for credit into the respective beneficiary accounts subject to validation of the account details with the depositories concerned. The Company is in the process of obtaining the listing and trading approval from BSE Limited and the trading of the Equity Shares is expected to commence on September 30, 2025.

Note: All capitalized terms used and not defined herein shall have the respective meaning assigned to them in the Prospectus dated September 26, 2025 ("Prospectus").

INVESTORS, PLEASE NOTE

The details of the allotment made would also be hosted on the website of the Registrar to the Issue, **BIGSHARE SERVICES PRIVATE LIMITED** at www.bigshareonline.com

All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/Sole applicants, serial number of the Application Form, number of shares applied for and Bank Branch where the application had been lodged and payment details at the address of the Registrar given below:

BIGSHARE SERVICES PRIVATE LIMITED
Address: Office No. S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East), Mumbai – 400093
Tel No.: 022-62638200
Email: ipo@bigshareonline.com
Investor Grievance Email: investor@bigshareonline.com
Contact Person: Mr. Babu Rapheal C
SEBI Registration No.: INR000001385

On behalf of Board of Directors
FOR, APTUS PHARMA LIMITED
Sd/-
Mohini hardikbhai Gandhi
Company Secretary & Compliance Officer

Place: Ahmedabad
Date: September 29, 2025

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARE ON LISTING OR THE BUSINESS PROSPECTS OF APTUS PHARMA LIMITED.

Disclaimer: APTUS PHARMA LIMITED (is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed the Prospectus with the Registrar of Companies, Gujarat on September 26, 2025 and thereafter with SEBI and the Stock Exchange. The Prospectus is available on the website of BSE SME at https://www.bseindia.com/market-data/all-upcoming-issues-ipo and is available on the websites of the BRLM at www.ifinservices.in. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, please refer to the Prospectus including the section titled "Risk Factors" beginning on page 28 of the Prospectus.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act, 1933 and in accordance with any applicable U.S. State Securities laws. The Equity Shares are being issued and sold outside the United States in 'offshore transactions' in reliance on Regulation "S" under the Securities Act, 1933 and the applicable laws of each jurisdiction where such issues and sales are made. There will be no public offering in the United States.

MMTP PROJECTS PRIVATE LIMITED

CIN: U45309MH2022PTC434673
Regd. Office : 158, Dani Corporate Park., Vidyanagari Marg, Kalina, Santacruz(East), Vidyanagari, Mumbai, Maharashtra, India, 400098
E-mail ID : voppl2@edelweissalts.com | **Contact No:** 9819902525

Form NO. CAA. 2

[Pursuant to Section 230(3) and rule 6 and rule 7 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016]

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, BENCH AT MUMBAI
COMPANY SCHEME APPLICATION NO. C.A(C.A.A.)/157/MB/2025

In the matter of the Companies Act, 2013
AND
In the matter of Sections 230 read with Section 232 of the Companies Act, 2013 and other applicable provisions of the Companies Act, 2013
AND
In the matter of Scheme of Amalgamation of Viridis Office Park 2 Private Limited ('Transferor Company') with MMTP Projects Private Limited ('Transferee Company') and their respective shareholders

MMTP Projects Private Limited, }
a company incorporated under the provisions of }
Companies Act, 2013 having its registered office }
at 158, Dani Corporate Park, Vidyanagari Marg, }
Kalina, Santacruz (East), Mumbai - 400098, }
CIN: U45309MH2022PTC434673 }
...Transferee Company/ Applicant Company

NOTICE AND ADVERTISEMENT OF THE TRIBUNAL CONVENED MEETING OF UNSECURED CREDITORS OF THE APPLICANT COMPANY

Notice is hereby given that by an order dated 9th day of September, 2025, the Mumbai Bench of the National Company Law Tribunal ('Tribunal') has directed meeting to be held of the unsecured creditors of the Applicant Company ('Unsecured Creditors') to be held through VC/OAVM ('Meeting'), for the purpose of considering, and if thought fit, approving with or without modification, the arrangement embodied in the Scheme of Amalgamation of Viridis Office Park 2 Private Limited ('Transferor Company') with MMTP Projects Private Limited ('Transferee Company') and their respective shareholders under the provisions of Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 ("Act") and rules made thereunder.

In pursuance of the said order and as directed therein further notice is hereby given that meeting of the unsecured creditors of the Applicant Company be convened and held on Monday, 3rd day of November, 2025 at 11 a.m. IST through Video Conferencing/Other Audio Visual Means ('VC/OAVM').

In pursuance of the Order, and as directed therein, notice of the Meetings along with corresponding annexures is sent to the Unsecured Creditors (i) via email whose names appear in the list of Unsecured Creditors as on the cut-off date decided by the Board of Directors of the Applicant Company and whose email addresses were registered with the Applicant Company and (ii) by way of RPAD/ Speed Post whose email ids are not available.

The Applicant Company has appointed MUFG Intime India Private Limited (Formerly "Link Intime India Private Limited") (referred to as "MUFG" hereafter) to provide the facility for participation in the Meetings through VC/OAVM facility and e-voting during the Meetings (wherever applicable).

A copy of the Notice along with the Explanatory Statement including Annexures can also be obtained free of charge from the registered office of the Applicant Company on all working days during business hours up to the date of the Meetings and the same will be available for inspection in electronic mode. The Unsecured Creditors can inspect the same up to the date of Meeting, by sending an e-mail to the Applicant Company at voppl2@viridisofficeparks.in.

In case you have any queries or issues regarding attending Meetings and e-voting, you may contact the helpdesk by sending a request at instameet@in.mpms.mufg.com or contact on: - Tel: 022 - 4918 6000 / 4918 6175. Creditors may also write to the Applicant Company at the email address voppl2@viridisofficeparks.in.

Since the Meetings of the Unsecured Creditors of the Applicant Company are being held through VC/ OAVM, the physical attendance of such creditors of the Applicant Company has been dispensed with. Hence, please note that the facility of appointing proxy(ies) by them will not be available.

The Tribunal has appointed Mr. Punit Kumar Goyal and failing him Mr. Mitesh Shah as Chairman of the meeting of unsecured creditors. The abovementioned Scheme, if approved in the meeting, will be subject to the subsequent approval of the Tribunal and such other approvals, permissions and sanctions from any other regulatory or statutory authority(ies) as may be deemed necessary and as contemplated in the Scheme.

The Tribunal has appointed Ms. Vineeta Patel, as scrutinizer (the "Scrutinizer") to scrutinize the voting through electronic means prior to the Meeting and also at the Meeting in a fair and transparent manner.

The Unsecured Creditors are requested to attend the Meeting, through the mode and the day, date and time as stated above. Attendance of the Unsecured Creditors of the Applicant Company participating in the Meetings through VC/ OAVM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Act. In case the required quorum as stated above is not present at the commencement of the Meeting, the Meeting shall be adjourned for 30 minutes, and thereinafter, the Creditors present shall be deemed to constitute the quorum.

Voting in case of body corporate shall be permitted, provided the prescribed form/ authorization is filed with the Scrutinizer at cs.vineetapatel05@gmail.com in with a copy marked to the Applicant Company at voppl2@viridisofficeparks.in not later than 48 (forty-eight) hours before the start of the respective Meetings as required under Rule 10 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.

The voting rights of the Unsecured Creditors shall be in proportion to the amount due/ debt in the name of the Unsecured Creditors of the Applicant Company as on the cut-off date.

An Unsecured Creditor, whose name is recorded in the records of the Applicant Company as on the cut-off date, shall only be entitled to avail the facility of voting and attend the aforesaid Meeting of the Unsecured Creditors. A person who is not an Unsecured Creditor of the Applicant Company as on the cut-off date should treat notice for information purpose only. Votes should be casted in the manner described in the instructions of the notice.

The results of the voting for the above Meeting shall be announced in accordance with the regulatory requirements or as prescribed by the Hon'ble Tribunal upon receipt of Scrutinizer's report.

For MMTP Projects Private Limited
Sd/-
Mr. Punit Kumar Goyal
Chairperson appointed for the Meeting

Date : September 29, 2025
Place : Mumbai

PUBLIC NOTICE TO WHOMSOEVER IT MAY CONCERN

This is to inform the General Public that following share certificate of **LARSEN & TOUBRO LIMITED** having its Registered Office at **L&T House, Ballard Estate, Narottam Morarjee Marg, Mumbai-400001** registered in the name of the following Shareholder/s have been lost by them.

Name of Shareholder	Cert. No.	Folio No.	Distincive Nos.	No. of Shares
LATE. Ms. SHAKUNTALA KANTILAL SHROFF (DECEASED)	379262	71171892	580591137-580591336	200 FV: 2/- Each

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates.

Any person who has any claim in respect of the said share certificate/s should lodge such claim with the Company or its Registrar and Transfer Agents **KFIN TECHNOLOGIES LTD., Selenium Tower-B, Plot 31-32, Gachibowli, Financial District, Hyderabad-500032.** within **15 days** of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate/s.

Place: Mumbai
Date: 29/09/2025

Name of Legal Claimant/Applicant:
SHROFF BHADRESH KANTILAL

PUBLIC NOTICE

NOTICE OF SURRENDER OF REGISTRATION AS INVESTMENT ADVISER OF ABANS COMMODITIES (I) PRIVATE LIMITED

To Whomsoever It May Concern,

Notice is hereby given that Abans Commodities (I) Private Limited, having SEBI Registration Number INA100015285 and BSE IA Enlistment Number 1472, intends to surrender its certificate of registration granted by the Securities and Exchange Board of India (SEBI) to act as an Investment Adviser.

Any person having any claims, complaints, or grievances in respect of the above-mentioned Investment Adviser may submit the same at the SEBI Complaint Redressal Portal at https://scores.sebi.gov.in.

This notice is being issued in accordance with SEBI's requirements for surrender of registration.

For Abans Commodities (I) Private Limited
Sd/-
Shivshankar Singh
Director
DIN: 07787861

Place: Mumbai
Date: 29-09-2025

PUBLIC NOTICE TO WHOMSOEVER IT MAY CONCERN

This is to inform the General Public that following share certificates of **NICHOLAS PIRAMAL INDIA LIMITED.** having its Registered Office at **Piramal Ananta, Agastya Corporate Park, Opp. Fire Brigade,Kamani Junction, LBS Marg, Kurla (W), Mumbai, 400070** registered in the name of the following shareholder have been lost by him.

Name of the Shareholder/s	Folio No.	Certificate Nos.	Distinctive Numbers	No. of Shares
RAJESH VADILAL MEHTA JAYSHRI RAJESH MEHTA	RB00167	279351 279352 279353	20029392 To 20029441 20029442 To 20029491 20029492 To 20029516	125 FV Rs. 10/- Each Share

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates.

Any person who has any claim in respect of the said share certificate/s should lodge such claim with the Company or its Registrar and Transfer Agents **MUFG Intime India Private Limited** 247 Park, C-101, L.B.S. Marg, Vikroli (W) Mumbai-400083 TEL: +918108116767 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate/s.

Place: Mumbai
Date: 29/09/2025

Name of the Registered Shareholder/ Legal Claimant:
RAJESH VADILAL MEHTA & JAYSHRI RAJESH MEHTA.

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF AGRIMAS CHEMICALS LIMITED -IN LIQUIDATION

Sl.No.	PARTICULARS	DETAILS
1.	Name of the Corporate Debtor	**Agrimas Chemicals Limited**
2.	Date of incorporation of Corporate Debtor	03/07/1973
3.	Authority under which Corporate Debtor is incorporated /registered	Registrar of Companies- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U99999MH1973PLC016649
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Registered office- H2, MIDC Ind. Estate, Taloja, Dist. Raigadh-410208, Maharashtra Corporate Office- 602, 6th Floor, ILD Trade Centre Sector- 47 Gurugram- 122018, Haryana
6.	Date of closure of Insolvency Resolution Process	25.09.2025
7.	Liquidation commencement date of Corporate Debtor	25.09.2025
8.	Name and registration number of the insolvency professional acting as Liquidator	Sanjay Kumar Gupta IBBI/IPA-003/ICAI-N-00417/2022- 2023/14117
9.	Address and e-mail of the Liquidator, as registered with the Board	Flat no. 503, Block-9, Fifth Floor, Opel Orris , Misrod, Huzur ,Near Rukmani College , Bhopal ,Madhya Pradesh ,462026 sn93.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the Liquidator	Flat no. 503, Block-9, Fifth Floor, Opel Orris , Misrod, Huzur ,Near Rukmani College ,Bhopal , Madhya Pradesh ,462026 Email: Liq.AgrimasChemicals@gmail.com
11.	Last date for submission of claims	26.10.2025

Notice is hereby given that the National Company Law Tribunal, Mumbai-Bench-V has ordered the commencement of liquidation of Agrimas Chemicals Limited on 25.09.2025

The stakeholders of Agrimas Chemicals Limited are hereby called upon to submit their claims with proof on or before 26.10..2025 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date: 29 September 2025
Place: Bhopal

Sd/-
Sanjay Kumar Gupta
IBBI/IPA-003/ICAI-N-00417/2022-2023/14117
AFA valid till 31 December 2025
Liquidator in the matter of Agrimas Chemicals Ltd – in Liquidation

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E-Auction Sale Notice

(Under The Insolvency and Bankruptcy Code, 2016)

S V Distributors Private Limited (In Corporate Insolvency Resolution Process)

Regd office: 228, Keytuo Industrial Estate, Kondivita Road, J.B. Nagar, Andheri (E), Mumbai – 400059

DATE & TIME OF E-AUCTION: Monday, 06th October, 2025 from 4.00 PM to 5.00 PM

E-Auction of Sale of Inventory of S V Distributors Private Limited - In CIRP will be conducted on **"As is where is basis", "As is what is basis", "Whatever there is basis" and "No recourse basis"**

Block	Asset	Reserve Price * (INR)	Earnest Money Deposit (EMD) (INR)	Bid Incremental Amount (INR)
1.	**Various types of Spirits at Custom Bonded Godown:** 1.Dionysus Supply Chain Pvt. Ltd., A-31, Kohinur Industrial Complex, Opp.Hindalco, MIDC Taloja, Taluka Panvel, District Raigad –410208 MH 2.Dionysus Supply Chain Pvt. Ltd., Survey No. 4/1 & 4/2, Devichapada, Taluka Panvel, District Raigad – 410208 MH	6,00,00,000 (Rupees six crores only)	50,00,000 (Rupees fifty lacs only)	5,00,000 (Rupees five lacs only)

*** Reserve Price excludes Excise, Custom, VAT and TCS and any other duties, cess, etc. as may be applicable.**

Terms and Conditions of the E-Auction are as under:

1. Any additional information on E-Auction Sale shall be made available on request by writing to Resolution Professional on ip.svdpl@gmail.com or contact 9549940647.
2. Above inventory is kept at Taluka Panvel, District Raigad in Custom Bonded warehouses. Interested bidder can visit the premises for inspection with prior appointment during office hours from September 29, 2025 11.00 AM to October 04, 2025 4.00 PM
3. All above inventories are available on "As is where is basis", "As is what is basis", "Whatever there is basis", "No recourse basis" & "Ex-godown basis"
4. The intending bidders are required to deposit EMD by **05 October 2025 before 5.00 PM.**
5. The balance payment has to be made on or before **20 November 2025** and inventory shall be released upon receipt of balance bid amount.
6. In case the successful bidders fails to make the balance payment by **20 November 2025** then the EMD shall be forfeited.
7. All costs pertaining to registration, permits, duties, taxes shall be borne by the successful bidder.
8. The Resolution Professional has the absolute right to accept or reject any or all offer(s) or adjourn/postpone/cancel the E- Auction or withdraw any stocks or portion thereof or alter the terms of payments from the auction proceeding at any stage without assigning any reason thereof.

Sd/-
Krishna Chamadia
Resolution Professional – S V Distributors Private Limited
IBBI Registration Number: IBBI/IPA-001/IP-P00694/2017-18/11220

Date: September 29, 2025
Place: Mumbai

"IMPORTANT"

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